

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.5181 of 2019**

Archana Kumari

..... Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

 For the Petitioner : Ms. Neha Bhardwaj, Advocate
 For the Respondent-State : Mr. P.A.S. Patti, S.C.-IV
 For the Respondent-JSSC : Mr. Sanjay Piprawall, Advocate.

05/Dated: 08/07/2020

Heard, Ms. Neha Bhardwarj, learned counsel for the petitioner, Mr. P.A.S. Pati, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JSSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State seeks further two weeks' time for filing counter-affidavit.

Learned counsel for the petitioner submits that it appears that respondent nos. 4 & 5 have filed counter-affidavit but the copy of the counter-affidavit has not been served to her.

Mr. Sanjay Piprawall, learned counsel for the respondent nos. 4 & 5 submits that he will serve the copy of the counter-affidavit to the learned counsel for the petitioner.

Post the matter on 06.08.2020.

(Sanjay Kumar Dwivedi, J.)